

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH AT NEW DELHI**

**APPEAL NO. 15 OF 2026**

**IN THE MATTER OF:**

**M/S. JRR WASTE MANAGEMENT  
PVT. LTD.**

**.....APPELLANT**

**VERSUS**

**UTTAR PRADESH SEIAA & ORS.**

**....RESPONDENTS**

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**NEW DELHI**

**DATED: 11 .05.2026**



**(PRADEEP MISRA & DALEEP DHYANI)**

Counsel for U.P. Pollution Control Board

138, New Lawyers Chamber,

supreme Court of India,

New Delhi-110001

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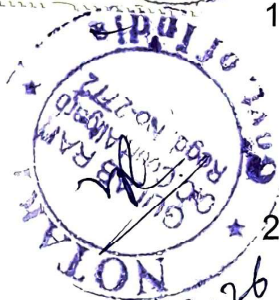
UTTAR PRADESH SEIAA & ORS.

....RESPONDENTS

RESPONSE ON BEHALF OF U.P. POLLUTION CONTROL  
BOARD, RESPONDENT NO. 4

I, Vishwanath Sharma, S/o. late Shri Dr. Manoranjan Sharma, aged about 49 years, Regional Officer, U.P. Pollution Control Board, Aligarh, U.P., do hereby solemnly affirm and declare as under:

1. That I in the abovenoted capacity am well conversant with the facts and record of the present case, hence am competent to swear this affidavit.
2. That I have read the abovenoted Appeal as well as interim application and have understood the same fully.
3. That at the outset of this affidavit, I deny each and every averment of facts made in the said Appeal save and except those which are admitted by me hereinafter specifically.
4. That Project Proponent has applied for environment clearance on 01.08.2022 to Respondent No. 1 and after considering the proposal the SEIAA vide order dated



(483)

24.12.2025 has granted environment clearance to the Project Proponent which has been challenged in the present appeal.

- 5. That as per the record in the office of answering Respondent the Project Proponent has not applied for Consent to Establish as yet. As and when any application is received, the same will be considered in accordance with law subject to any order passed by this Hon'ble Tribunal.
- 6. That at present this short affidavit is being filed and replying Respondent craves leave of this Hon'ble Tribunal to file a detailed affidavit subsequently, if so required.

That the above facts are being placed for kind consideration of this Hon'ble Tribunal.

DEPONENT

VERIFICATION:

I, the deponent abovenamed, do hereby verify that the contents of above reply are true and correct to my knowledge derived from official record. No part of the same is false and nothing material has been concealed therefrom.

VERIFIED ON THIS THE 07<sup>TH</sup> DAY OF MAY, 2026 AT ALIGARH.



S.No.....Date.....Time.....  
 Solemnly affirmed Before me.....  
 Affidavit by Shri.....  
 Identified by.....  
 Who has been read the contents here  
 and have been satisfied the same  
 to be correct  
 place

**GULAB RAI**  
 (Notary Govt. of India)  
 (Notary) G.O.I., Aligarh  
 Regd. No-2772

DEPONENT

## BEFORE THE NATIONAL GREEN TRIBUNAL, NEW DELHI

APPEAL NO. 15 OF 2026

Appeal/OA NO. \_\_\_\_\_

In re:

M/S. JRR WASTE MANAGEMENT PVT. LTD

Plaintiff /Appellants/  
Petitioner/ComplainantVERSUS  
UTTAR PRADESH SEIAA & ORS.Defendant/Respondent/  
Accused

KNOW ALL to whom these present shall come that I/We  
Anuj Kumar Chaubey the above named Law officer  
 do hereby appoint (herein after called the advocate/s) to be my/our Advocate in the above  
 noted case & authorize :-

**Mr. Pradeep Misra, Mr. Daleep Dhyani, Advocates,  
 138, New Lawyers Chamber, Supreme Court of India,  
 New Delhi, Ph. :011-23070011, Mob. 9810252518, 9811070721**

To act, appear and plead in the above-noted case in this Court or in any other Court in which  
 the same may be tried or heard and also in the appellate Court including High Court subject to  
 payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution  
 review, revision, withdrawal, compromise or other petitions or affidavits or other documents  
 as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes  
 that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all  
 other acts and things which may be necessary to be done for the progress and in the course of  
 the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power  
 and authority hereby conferred upon the Advocate whenever he may think it to do so and to  
 sign the Power of Attorney on my/our behalf.

AND I/We the undersigned do hereby agree to ratify and confirm all acts done by the  
 Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents  
 and purposes.

AND I/We undertake that I / we or my /our duly authorized agent would appear in the Court  
 on all hearings and will inform the Advocates for appearance when the case is called.

AND I /we undersigned do hereby agree not to hold the advocate or his substitute responsible  
 for the result of the said case. The adjournment costs whenever ordered by the Court shall be  
 of the Advocate which he shall receive and retain himself.

AND I /we the undersigned do hereby agree that in the event of the whole or part of the fee  
 agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw  
 from the prosecution of the said case until the same is paid up. The fee settled is only for the  
 above case and above Court. I/We hereby agree that once the fee is paid, I/we will not be  
 entitled for the refund of the same in any case whatsoever. If the case lasts for more than three  
 years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for  
 every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents  
 of which have been understood by me/us on this 07 day of 05 2026

Accepted subject to the terms of fees.

  
**(PRADEEP MISRA)(DALEEP DHYANI)**  
 Advocate Advocate (D/435/01)

  
 Client  
**Anuj Kumar Chaubey**  
 Law Officer-I  
 U.P. Pollution Control Board  
 Lucknow

